

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.49/(MAH)/2014
CA No.163/2016

CORAM:


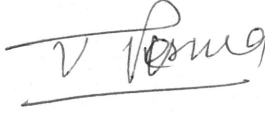

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017

NAME OF THE PARTIES: Mr. Sunilkumar Mandve
V/s.
M/s. Vidarbha Soya Milk Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	M. S. Bhardwaj adv V. P. VERMA	} Adv. for Petitioners	 
②	Nameetkumar Bajaj Chairman Vidarbha Soyamilk Pvt Ltd.	Res.	

ORDER

TCP No.49/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. The matter was enlisted for final hearing, however, due to shortage of time cannot be proceeded.
3. Adjourned to 7th March, 2017. Date is duly communicated to both the sides for final hearing (First on Board).

23rd February, 2017.

Sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)